# GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

# LOK SABHA

# UNSTARRED QUESTION NO. 4211 TO BE ANSWERED ON MARCH 19, 2020

# **DEVOLUTION OF FUNCTIONS**

#### NO. 4211. SHRI JAGDAMBIKA PAL :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the status of devolution of functions under 12th schedule relating to the Urban Local Bodies (ULBs), State/UT-wise;
- (b) whether the percentage of the total funds as per Section 243X of the Constitution of India which came into existence through the 74th Amendment to the Constitution have been raised by ULBs themselves without having to depend on Central or State funds or grants-in-aid and if so, the details thereof; and
- (c) whether the Government intends to take measures to provide for empowerment of Urban Local Bodies and if so, the details of the proposed measures in this regard and if not, the reasons therefor?

# ANSWER

#### THE MINISTER OF STATE (INDEPENDENT CHARGE) OF

#### **MINISTRY OFHOUSING AND URBAN AFFAIRS**

#### (SHRI HARDEEP SINGH PURI)

(a) The devolution of functions to the Urban Local Bodies (ULBs) comes under the purview of the State Governments. The status of devolution of functions, as available, is at Annexure 1.

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(b) As per the Article 243X of the Constitution of India, the powers to assign taxes, duties, tolls and fees to the Municipalities and providing grants-in-aid to the Municipalities from the Consolidated Fund of the States, are given to the State Governments. The details, as available, are at Annexure -2.

(c) The Ministry has been advising and encouraging States to implement the 74th Constitutional Amendment Act (CAA) in letter and spirit so that there is proper devolution of powers vis-à-vis, functions, functionaries and funds to the ULBs.

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# Annexure 1

# Annexure in reply to part (a) of Lok Sabha Unstarred Question No. 4211 due for answer on 19.03.2020 regarding devolution of functions.

S.No.	Name of the State/UT	No of functions devolved	
1.	Andhra Pradesh		
2.	Arunachal Pradesh	13*	
3.	Assam	12	
4.	Bihar	7	
5.	UT of Chandigarh	13*	
6.	Chhattisgarh	18	
7.	UT of Dadra & Nagar Haveli	11	
8.	UT of Daman & Diu	16	
9.	Delhi	13	
10.	Goa	10*	
10.	Gujarat	16	
12.	Haryana	18	
12.	Himachal Pradesh	16	
<u> </u>	UT of Jammu & Kashmir AND UT of Ladakh	18	
15.	Jharkhand	14	
16.	Karnataka	17	
17.	Kerala	18	
18.	Maharashtra	18	
19.	Madhya Pradesh	18*	
20.	Manipur	07*	
21.	Meghalaya	16*	
22.	Mizoram	12*	
23.	Nagaland	03*	
24.	Odisha	18	
25.	Puducherry	17	
26.	Punjab	18	
27.	Rajasthan	18	
28.	Sikkim	06	
29.	Telangana	18	
30.	Tamil Nadu	17	
31.	Tripura	15*	
32.	Uttar Pradesh	08	
33.	Uttarakhand	14*	
34.	West Bengal	16*	

# Statement showing State-wise status of devolution of functions

\*-As per the Reform Appraisal Reports, JNNURM, March 2014

#### **Annexure 2**

Annexure in reply to part (b) of Lok Sabha Unstarred Question No. 4211 due for answer on 19.03.2020 regarding devolution of functions.

Own Revenue as a % of Revenue Receipts of the ULBs					
S.No	State Name	2014-15	2015-16	2016-17	
1	Andhra Pradesh	64.68	70.28	72.91	
2	Assam	32.22	45.72	63.54	
3	Chhattisgarh	49.00	42.71	58.01	
4	Goa	47.04	50.63	64.32	
5	Gujarat	49.24	48.50	59.66	
6	Haryana	23.81	37.53	22.66	
7	Jharkhand	23.21	31.58	33.50	
8	Karnataka	53.71	42.92	29.75	
9	Kerala	36.61	36.82	42.57	
10	Madhya Pradesh	31.87	29.75	26.57	
11	Maharashtra	42.18	39.19	41.03	
12	Manipur	5.43	6.82	9.98	
13	Mizoram	1.66	4.54	16.36	
14	Odisha	15.87	18.64	19.60	
15	Punjab	21.30	23.98	39.55	
16	Rajasthan	21.55	23.23	16.90	
17	Tamil Nadu	37.02	34.68	41.23	
18	Telangana	72.81	75.53	89.02	
19	Tripura	10.25	8.68	71.56	
20	Uttar Pradesh	17.01	21.39	24.93	
21	Uttarakhand	13.46	18.60	19.61	
22	West Bengal	36.29	36.12	35.88	

Own Revenue as a % of Revenue Receipts of the ULBs